

**Bill No. 128-C of 2011**

THE NATIONAL HIGHWAYS AUTHORITY OF INDIA (AMENDMENT)  
BILL, 2012

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*further to amend the National Highways Authority of India Act, 1988.*

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called the National Highways Authority of India (Amendment) Act, 2012. Short title.

68 of 1988. 2. In section 3 of the National Highways Authority of India Act, 1988, for sub-section (3), Amendment  
5 the following sub-section shall be substituted, namely:— of section 3.

"(3) **The Authority shall consist of—**

(a) **a Chairman;**

(b) **not more than six full-time members; and**

(c) **not more than six part-time members,**

10 **to be appointed by the Central Government by notification in the Official Gazette:**

**Provided that the Central Government shall, while appointing the part-time members, ensure that at least two of them are non-government professionals having knowledge or experience in financial management, transportation planning or any other relevant discipline.**

LOK SABHA

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*(As passed by Lok Sabha)*